

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 241/2019
OA No. 4690/2018**

New Delhi, this the 17th day of May, 2019

Hon'ble Mr. V. Ajay Kumar Member (J)
Hon'ble Ms. Nita Chowdhury Member (A)

Mamchand, Superintendent (Retd.),
Aged about 63 years,
S/o Sh. Nand Ram,
R/o 162, DDA Flats, PKT-1,
Sector-9, Dwarka,
New Delhi-110077

- Applicant

(By advocate : Mr. MD Jangra)

Versus

1. Dr. Hasmukh Adhia,
Secretary,
Ministry of Finance,
Department of Revenue,
North Block, New Delhi-110 001
2. Sh. Pranab Kumar Das,
Chairman,
Central Board of Excise & Customs,
North Block, New Delhi-110 001
3. Dr. C. Chandramouli,
Secretary,
Ministry of Personnel, Public Grievances
& Pensions,
Department of Personnel & Training,
New Delhi
4. Sh. Sunil Kumar Sawhney,
Chief Commissioner (CCU),
O/o the Chief Commissioner of Central Excise,
Cadre Controlling Authority: Delhi Zone,
CR Building, IP Estate, New Delhi-110 109
5. Ms. V. Sangeeta,
Commissioner of Customs (Import)
IGI Airport, New Custom House,

New Delhi

6. Sh. KK Sharma,
Pay & Accounts Officer,
Central Board of Excise & Customs,
New Custom House,
IGI Airport, New Delhi-110037 - Respondents

(By advocate: Mr. YP Singh)

O R D E R (O R A L)

Hon'ble Mr V. Ajay Kumar Member (J)

Today, by way of a separate order in MA No.1687/2019 in OA No. 4690/2018, this Tribunal has extended the time to the respondents to comply with the orders of this Tribunal in the main OA. Accordingly, the CP is dismissed with a liberty to the applicant to avail his remedy in accordance with law in future. Notices are discharged.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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